

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 346/MP/2020 along with IA No.24/2024

Subject : Petition under Section 79(1)(f) of the Electricity act, 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions.

Petitioner : Damodar Valley Corporation

Respondent(s) : Punjab State Power Corporation Limited

Date of Hearing : **19.8.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, DVC
Shri Nihal Bhardwaj, Advocate, DVC
Shri Shivam Kumar, Advocate, DVC
Shri Mohit Gupta, Advocate, DVC
Ms. Suparna Srivastava, Advocate, PSPCL
Ms. Arshiya Sharma, Advocate, PSPCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the parties have filed their written submissions on the 'issue of arbitrability' of the disputes involved in the petition and that oral arguments have been completed by the Petitioner.

2. In response, the learned counsel for the Respondents pointed out that the Commission may have to first decide upon the question as to whether the Respondent, PSPCL, was liable to pay the charges towards the 'scheduled power' or the 'contracted power', prior to any decision on the question of arbitrability of the dispute.
3. However, due to a paucity of time, the Commission adjourned the hearing.
4. The matter shall be listed for hearing on **30.9.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

